

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING: INDORE**

**Original Application No.201/00723/2017**

Indore, this Thursday, the 20<sup>th</sup> day of December, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Pankaj Laud S/o Shri Lakhan Lal Laud  
 Age:41 years Occupation-service  
 R/o 394 Khatiwala Tank Manik Bag Road,  
 Indore (m.P.) 452001 Mob. 8770243418

-Applicant

(By Advocate –**Shri N.L. Tiwari**)

**V e r s u s**

1. Union of India Through Secretary  
 Ministry of Defence New Delhi 110011

2. Dte Gen of Military Training (MT-7)  
 General Staff Branch  
 Integrated HQ of Min of Def (Army)  
 'A' Wing Sena Bhawan New Delhi 110011

3. Director General Of Infantry  
 Infantry-4 General Staff Branch  
 Army Headquarters DHQ PO, New Delhi 110011

4. The Commandant Infantry School  
 Mhow Cantt. Mhow (M.P.)  
 PIN 453 441

- Respondents

(By Advocate –**Shri Kshitij Vyas**)  
**O R D E R (Oral)**

**By Navin Tandon, AM:-**

The applicant is working as Assistant Library and Information Officer (ALIO) w.e.f.26.02.2010 at Infantry School (respondent No.4).

2. The case of the applicant is that he is eligible to be promoted to the post of Library and Information Officer (LIO).

3. During the course of the argument, learned counsel for the respondents produced a copy of letter No.46412/PL/ISM/GS/MT-7 dated 16.01.2018 issued by respondent No.2 addressing to respondent No.4, which is taken on record. In the said letter it has been stated in Para 4 which read as under:-

*“4. In view of the above, Infantry School is requested to forward afresh proposal for DPC to the post of Library & Information Officer in respect of Shri Pankaj Laud, Assistant Library & Information Officer, along with necessary documents and confirmation as to whether the seniority list of Assistant Library & Information Officer has been circulated among the concerned personnel and whether any objections were raised thereto.”*

4. At this stage, without going into the merits of the case, we deem it appropriate to dispose of this Original Application by directing respondent No.2 to convene DPC and consider the case of the applicant within a period of three months from the date of receipt of a copy of this order. The decision so arrived at shall be communicated to the applicant.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
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**(Navin Tandon)**  
**Administrative Member**